

**Central Administrative Tribunal
Principal Bench**

**OA No. 967/2016
MA No. 943/2016**

New Delhi this the 10th day of March, 2016

**Hon'ble Dr. B.K. Sinha, Member (A)
Hon'ble Dr. Brahm Avtar Agarwal, Member (J)**

1. Mahesh Singh, Enforcement Officer,
S/o Shri Nagina Singh,
R/o B-9, Dainik Janyug Apartment,
Vasundhara Enclave, Delhi-110096
Aged about 43 years
2. Naresh Kumar Yadav, Accounts Officer,
S/o Late Shri Ram Kishan
R/o M-46 A, Sham Nagar,
Delhi-110018
Aged about 48 years
3. Sudhir Batra, Accounts Officer,
S/o Shri T.R. Batra,
F-1772, First Floor,
Sainik Colony, Sector-49,
Faridabad-201301
Aged about 42 years,
4. Surender Kumar, Enforcement Officer,
S/o Shri Surya Kumar,
R/o 38-A, Srijan Apartment,
Sector-62, Noida-201301
Aged about 48 years
5. Y.N. Chaubey, Enforcement Officer,
Shri Karuna Nidhan Chaubey,
R/o J-403, Homes 121,
Sector-121, Noida
Aged about 46 years
6. Neeraj Verma, Enforcement Officer,
S/o Shri M.S. Verma,
R/o 370, Niti Khand-II,
Indirapuram, Ghaziabad,
Aged about 46 years

-Applicants

(By Advocate: Mr. M.K. Bhardwaj)

VERSUS

1. Union of India through its Secretary, Ministry of Labour & Empowerment, Shram Shakti Bhawan, New Delhi
2. Central Provident Fund Commissioner, Employees Provident Fund Organization, Ministry of Labour & Employment, Govt. of India, Bhavishya Nidhi Bhawan, Bhaiji Cama Place, New Delhi - Respondents

(By Advocate: Mr. Gyanendra Singh)

ORDER (Oral)

Dr. B.K. Sinha, Member (A):

For the reasons mentioned therein, MA No. 943/2016 for joining together is allowed.

2. Heard the learned counsel for the applicants, who submits that their representation dated 11.01.2016 following by reminder dated 16.02.2016 is pending before the respondent authorities.
3. Mr. Gyanendra, learned counsel, appeared and accepted notice for all the respondents. He submitted that such representation as may be pending shall be decided within a period of time, as directed by this Tribunal.
4. The OA is, therefore, disposed of at this stage with direction to the respondents to decide the aforesaid

pending representation of the applicants in view of the existing rules and case laws on the subject by passing a reasoned order thereon expeditiously, preferably within a period of two months from the date of production of certified copy of this order. We also grant liberty to the applicant to approach this Tribunal in the case they are not satisfied with the order passed on his representation. No costs.

(Dr. B.A. Agarwal)
Member (J)

(Dr. B.K. Sinha)
Member (A)

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